

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 378 of 96
OA 1341 of 95

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman
Hon'ble Mr. M.S. Mukherjee, Administrative Member

AMITAVA DAS

VS

UNION OF INDIA & ORS.

For the applicant : Mr. N. Bhattacharya, counsel
Mr. C. Samaddar, counsel

For the respondents: Ms. U. Sanyal, counsel
Mr. A.K. Banerjee, counsel (Private Respondent)

Heard on : 7.2.97

Order on : 7.2.97

O R D E R

A.K. Chatterjee, VC

Heard the counsel for both the parties. Reply to OA is already filed. The amendments ^{desired} made by the petitioner appears to be formal in nature and do not change the nature of character of the application. In such circumstance the amendments made are ^{allowed} accepted. MA is ~~thus~~ disposed of accordingly. The official and private respondents may file reply to the comprehensive application filed today, ^{at least} a week before 2.5.97 when the OA will be listed for admission hearing. The petitioner shall forthwith serve the copy of the comprehensive application on all the respondents.

[Signature]
MEMBER (A)

[Signature]
VICE-CHAIRMAN